

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA MEDICAL REGISTRATION (AMENDMENT) BILL, 2025

(LA Bill No. 32 of 2025)

A Bill further to amend the Karnataka Medical Registration Act, 1961.

Whereas, it is expedient further to amend the Karnataka Medical Registration Act, 1961 (Karnataka Act 34 of 1961), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Karnataka Medical Registration (Amendment) Act, 2025.
 - (2) It shall come into force at once.
- 2. Amendment of section 28.- In the Karnataka Medical Registration Act, 1961 (Karnataka Act 34 of 1961), in section 28, for the words "in the case of a first conviction with fine which extend ten thousand rupees and in the case of subsequent conviction with fine which may extend to one lakh rupees", the words, figures and brackets "under the provisions of section 36 of the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners' Registration and Medical Practitioners' Miscellaneous Provisions Act, 1961 (Karnataka Act 9 of 1962)" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Medical Registration Act, 1961 (Karnataka Act 34 of 1961) to prescribe the penalty provisions for quackery as per the provision of section 36 of the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners' Registration and Medical Practitioners' Miscellaneous Provisions Act, 1961 (Karnataka Act 9 of 1962).

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no financial implication involved in the proposed Legislative measure

Dinesh Gundu Rao

Minister of Health and Family Welfare Department

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE Part-1

THE EXTRACT OF THE KARNATAKA MEDICAL REGISTRATION ACT, 1961 (KARNATAKA ACT 34 OF 1961)

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28. Penalties for quackery.- Whoever falsely pretends to be registered under this Act or not being registered under this Act uses in connection with his name or title any words or letters representing that he is so registered shall, whether any person is actually deceived by such pretence or representation or not, be punished in the case of a first conviction with fine which extend ten thousand rupees and in the case of subsequent conviction with fine which may extend to one lakh rupees.

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Part-2

THE EXTRACT OF THE KARNATAKA AYURVEDIC, NATUROPATHY, SIDDHA, UNANI AND YOGA PRACTITIONERS' REGISTRATION AND MEDICAL PRACTITIONERS' MISCELLANEOUS PROVISIONS ACT, 1961 (KARNATAKA ACT 9 OF 1962).

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36. Penalty.- Any person who act in contravention of the provisions of section 34 and 35 of this Act, shall on conviction, be punished with fine which may extend to rupees twenty five thousand for the first offence, to a fine of rupees two lakhs fifty thousand and imprisonment of one year for the second offence and a fine of rupees five lakhs and imprisonment for a term not exceeding three years for every subsequent offence after the conviction of such person for such subsequent offence.

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